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**IN THE CENTRAL ADMINISTRATIVE TRIAUNAL**  
**AHMEDABAD BENCH**

**O.A. No.**  
~~XXXXXX~~

89 OF 1990

DATE OF DECISION 16/06/1993.

Shri J.M.Prajapati Petitioner

Shri D.M.Thakkar Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri J.M.Prajapati  
Brahmani Valo Vas,  
Rakhial,  
Ahmedabad.

.....Applicant.

( Advocate : Mr.D.M.Thakkar )

Versus

1. Union of India  
(Notice to be served through  
the Collector,  
Central Excise & Customs,  
Baroda.)
2. The Dy.Collector (R&E),  
Central Excise & Customs,  
Ahmedabad. ....Respondents.

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( Advocate : Mr.Akil Kureshi )

ORAL JUDGMENT

O.A.NO. 89 OF 1990.

Dated : 16/06/1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

On behalf of the applicant, his learned advocate Mr.D.M.Thakkar states that the only grievance, which the applicant <sup>has,</sup> ~~has~~ now <sup>as</sup> ~~is~~ that he is not given promotion or deemed date of promotion with effect from the date from which his immediate junior was promoted. Mr.D.M.Thakkar states that the applicant has already made a representation seeking redressal of this grievance of his. If such a representation is received by the respondent no.2, the respondent no.2, or any other authority who might be competent to decide the representation, is directed to take decision thereon latest within three months of the date of receipt of a copy of this order.

2. In view of this direction, Mr.D.M.Thakkar seeks permission to withdraw the application at this stage with liberty to move a fresh application in the event of his being aggrieved of the decision which might be taken on his representation. Permission granted with such liberty. Application stands disposed of as withdrawn. No order as to costs.

  
( V.Radhakrishnan )  
Member (A)

  
( N.B.Patel )  
Vice Chairman

AIT